

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-207
IB-2753/ND/2019
IA/2500/2020

IN THE MATTER OF:

K.K. Infonet System

Vs

Cloudrie Technologies Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC Code, 2016

Order delivered on 19.08.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

: Adv. Abhishek Anand and IRP Anil Kumar
: Mr. Ravi Sondhi, Mr. Vishal Gupta CA

ORDER

IA/2500/2020:-

The present application has been filed on behalf of IRP under Section 19 of the Code.

Mr. Ravi Sondhi appeared in person on behalf of R-2 and also appeared on behalf of his mother, Smt. Satya Sondhi i.e. R-1. None present on behalf of R-3, 4 & 6 and Mr. Vishal Gupta CA also appeared in person on behalf of R-5.

Mr. Vishal Gupta CA submitted that last balance sheet for the year 2017 was signed by him and thereafter, they have not performed any work but still he has not terminated as yet to work as a CA.

Respondent no.2 seeks 2 weeks' time to furnish the information referred at page 10-11 and 18 of the application.



Considering the submissions made on behalf of Respondent no.2, we think it proper to give 10 days' time today to furnish all the information as required by the IRP which are mentioned at page 10-11 and 18 of the application.

Accordingly, we direct the respondents to furnish all the information as required by the IRP which are mentioned at page 10-11 and 18 of the application and also informed this Adjudicating Authority by filing an affidavit. **List the case on 09.09.2020.**

-Sol

(K.K. VOHRA)
MEMBER (T)

-Sol

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)